## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# RAJYA SABHA UNSTARRED QUESTION NO. 1172 TO BE ANSWERED ON 05.12.2024

### Attacks by wild animals

#### 1172. DR. V. SIVADASAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has any plans to permit the culling of wild animals in Schedule 1 that are causing deaths and destruction of livelihoods;
- (b) whether Government has any plans to remove 11 clause (a) of the Wildlife protection Act included through amendment in 2002, which makes it practically impossible to remove wild animals which are causing wanton destruction; and
- (c) whether Government has any plans to raise the compensation amount for people who are attacked or killed in animal attacks?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

- (a) In case of wild animals listed in Schedule I of the Wild Life (Protection) Act, 1972 the Chief Wild Life Warden of a State/Union Territory is empowered to grant permits for hunting, if such animals have become dangerous to human life.
- (b) The Wild Life (Protection) Act, 1972 was amended in the year 2022 and presently no amendment in the Act has been proposed.
- (c) The Ministry has enhanced the amount of ex-gratia relief payable in case of death or permanent incapacitation due to wild animal attacks from Rs. 5 lakhs to 10 lakhs under the Centrally Sponsored Scheme- Integrated Development of Wildlife Habitats during December 2023.

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